

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**(IB)-1781(ND)/2018**

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
15.03.2019**

**NAME OF THE COMPANY: M/s. Indu Kumar & Ors. V/s. M/s. Saha  
Infratech Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

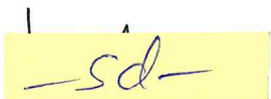
**Present for the Petitioner: Mr. Sachin Jain, Advocate**

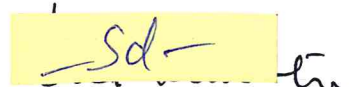
**Present for the Respondent: Ms. Juhi Bhambhani and Ms. Varsha  
Banerjee, Advocates**

**ORDER**

Ld. Counsel for the Corporate Debtor submits that stay has been granted by the Hon'ble Supreme Court in respect of financial claims relating to real estate. However, Ld. Counsel for the Financial Creditor submits that the same is not applicable in this case.

List this case for arguments on 19<sup>th</sup> March, 2019.

  
**(V. K. Subburaj)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**